

**IN THE NATIONAL COMPANY LAW TRIBUNAL :
HYDERABAD BENCH : AT HYDERABAD**

C.P.(IB)No.169/09/HDB/2017
U/S 9 of IBC 2016 R/W Rule 6 of I&B
(Application to Adjudicating Authority) Rules, 2016

In the matter of:

M/s. Narindra & Narindra Steel Corp.
201, Ansals Imperial Tower,
C Block, Naraina Vihar,
New Delhi – 110 028.

.....Petitioner / Operational Creditor

Versus

**CERTIFIED TO BE TRUE COPY
OF THE ORIGINAL**

M/s. Alaknanda Hydro Power Company Ltd
Regd. Office : Paigah House
No.156 to 159,
Sardar Patel Road,
Secunderabad – 500 003.
Telangana, India.

....Respondent / Corporate Debtor

Date of Order : 06-11-2017

CORAM:

Hon'ble Mr. Rajeswara Rao Vittanala, Member (Judicial)
Hon'ble Mr. Ravikumar Duraisamy, Member (Technical)

Parties / Counsels Present:

For Petitioner : Shri Tarun G. Reddy
Shri L.Aravind Reddy
Shri L.Soumya Reddy

For Respondent : None appeared

Per: Rajeswara Rao Vittanala, Member (Judicial)

ORDER

1. The Company Petition bearing C.P.(IB).No.169/09/HDB/2017 is filed by M/s.Narindra & Narindra Steel Corp. u/s 9 of the Insolvency and Bankruptcy Code,



2016 R/W Rule 6 of the I&B (Application to Adjudicating Authority) Rules, 2016 by seeking to initiate Corporate Insolvency Resolution Process against M/s.Alaknanda Hydro Power Company Limited, under IBC, 2016.

2. Heard. Shri Tarun G. Reddy; Shri L.Aravind Reddy; Ms.L.Soumya Reddy, Ld. Counsels for Petitioner. None appeared for Respondent.
3. Shri Tarun G.Reddy, Learned Counsel for Petitioner submit that M/s.Alaknanda Hydro Power Company Limited is incorporated on 07.02.1996. The Petitioner/Operational Creditor has rendered services to the Respondent/Corporate Debtor towards supply of various steel & iron products for a total due amount of Rs.33,30,691/-. The said amount was not paid, the Petitioner sent communications through emails on 23.01.2015, 30.04.2015, 25.08.2016 and one letter dated 12.12.2016 by demanding to pay the total amount of Rs.33,30,691/-. When the Respondent is failed to pay the above amount, the Petitioner has filed the present Company Petition by seeking to initiate Corporate Insolvency Resolution Process against the Respondent.
4. The case is listed on various dates viz 30.08.2017, 05.09.2017, 28.09.2017, 06.10.2017, 20.10.2017 and 6.11.2017. The Ld. Counsel for Petitioner submits the application on 30.08.2017, which was incomplete and even the claim amount is also not clearly mentioned in the application and returned the application for rectification. On 05.09.2017, the Registry raised certain





objections to comply. The Ld. Counsel has sought time for comply with objections. However, the record shows objections are not complied with and neither petitioner nor counsel present on 20.10.2017 and 06.11.2017. It shows that the Petitioner is not interested in prosecute the case.

5. Hence, the Company Petition bearing C.P.(IB).No. 169/9/HDB/2017 is dismissed for default for non-prosecution. No order as to costs.

Sd/-

RAVIKUMAR DURAISAMY
MEMBER (TECHNICAL)

Sd/-

RAJESWARA RAO VITTANALA
MEMBER (JUDICIAL)

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OF THE ORIGINAL

[Signature]
Dy. Regr./Asst. Regr./Court Officer/
National Company Law Tribunal, Hyderabad Bench

प्रमाणित प्रति
CERTIFIED TRUE COPY
केस संख्या
CASE NUMBER *C.P.(IB).No.169/09/HDB/2017*
निर्णय का तारीख
DATE OF JUDGEMENT *6.11.2017*
प्रति तैयार किया गया तारीख
COPY MADE READY ON *17.11.2017*